

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

43/241/ND/2019

In the matter of :

Anand Mittal &Ors.

.. PETITIONER

Vs.

Mahesh Mercandise (P) Ltd &Ors.

..RESPONDENT

SECTION

Under Section 241

Order delivered on 01.4.2019

Coram :

Sh. R. Varadharajan,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Gaurav Gupta, Advocate


For the Respondent/Corporate Debtor :

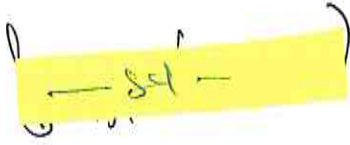
For the Intervener :

ORDER

A representation is made on behalf of Learned Counsel for the petitioner that Passover may be granted in the matter. However, in view of the heavy Board confronting this Tribunal, we are not in a position to accept this request.

Post the matter on 12.4.2019.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit